

22. To make a ramp at front gate without disturbing the common passage/storm water drain.
23. To provide sun-shades on the outer windows upto 2' wide projection.
24. To provide false ceiling in rooms.
25. To make an opening of maximum size of 2'-6" x 1'-9" for exhaust fan or air conditioner in existing walls.
26. Covering of the open terraces with sloping roofs upto 9 ft. high with light weight material such as fibre glass/AC sheets/GI sheets/ pipes and standard angle iron sections etc. and enclosing with glazing.

Sd/-

(Kewal K. Sharma)  
Commissioner (Housing)

*[Translation]***Modern Hospitals**

42. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether any proposals regarding setting up of modern hospitals at some places in Uttar Pradesh with the Central assistance are pending with the Union Government for consideration;

(b) if so, the details thereof;

(c) whether the proposal of modern hospitals at Bareilly in Uttar Pradesh is also under consideration;

(d) if so, the details of the progress made in this regard; and

(e) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) to (e) The information is being collected and will be laid on the Table of the House.

*[English]***Government Accommodation**

43. SHRI MANGAL RAM PREMI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether a Government servant used to retain accommodation allotted to him for four months on superannuation but same period has since been brought down to two months;

(b) if so, the reasons therefor;

(c) whether the Government propose to restore the period of four months; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) to (d) The permissible period for retention of Government accommodation on superannuation was four months on payment of normal rate of licence fee. These provisions have since been modified w.e.f. 1.1.97 and it has now been provided that permissible period of retention of Government accommodation on retirement will be two months on payment of normal licence fee and another two months will be on payment of twice the normal licence fee.

**National Urban Policy**

44. SHRI MANGAT RAM SHARMA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government have formulated a National Urban Policy keeping in view the recommendations of the National Commission on Urbanisation and the ongoing economic reforms;

(b) if so, details thereof; and

(c) the steps are being taken by the Government to implement this policy at an early date?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) No, Sir.

(b) and (c) Does not arise.

**Health Care Services to Pensioners**

45. PROF. AJIT KUMAR MEHTA:

SHRI MOHAN RAWALE:

SHRI RAM BAHADUR SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government had announced the decentralisation of health care services for pensioners covered under the CGHS Scheme vide their orders dated September 18, 1996;

(b) if so, the details thereof;

(c) whether according to the latest directions issued by the Government, the pensioners would be deprived of the free health care services at private hospitals and diagnostic centres;

(d) if so, the reasons for withdrawing the facility in